



No.HCE 181/2019 C/w.  
DJA.I/550/1993


High Court of Karnataka,  
Bengaluru,  
Dated: 20<sup>th</sup> May 2021.

**NOTIFICATION**

In view of the Government Order No.RD 158 TNR 2020 dated 26.04.2021, with a view to take remedial measures for combating the threat of Corona Virus (COVID-19), to prevent congregation of staff and as an effort to break the chain of COVID-19 transmission, on Friday & Saturday i.e, 21<sup>st</sup> May 2021 & 22<sup>nd</sup> May 2021 is declared as Holiday to District & Trial Courts in the State of Karnataka.

Further, the cases listed on Friday & Saturday i.e, 21<sup>st</sup> May 2021 & 22<sup>nd</sup> May 2021 will be re-listed on Monday i.e., 24<sup>th</sup> May 2021 & Tuesday i.e., 25<sup>th</sup> May 2021 respectively.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE,**

  
20/5/2021

**(T.G. SHIVASHANKARE GOWDA)  
REGISTRAR GENERAL I/C.**

**Copy for information and necessary action to:-**

1. The Prl. City Civil & Sessions Judge, Bengaluru City, Bengaluru.
2. The Chief Judge, Court of Small Causes, Bengaluru.
3. All the Prl. District & Sessions Judges in the State.
4. The Prl. Judge, Family Court, Bengaluru and all the Judges of Family Courts in the State.
5. All the Presiding Officers of Industrial Tribunals and Labour Courts in the State.

With a request to circulate the same amongst all the Judicial Officers coming under their Unit.



6. The Central Project Co-ordinator, High Court of Karnataka, with a request to web host the above Notification under the High Court Website.
7. Notification file.
8. Office Copy.